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them? Could the Commission not be consulted when non-officials are being appointed when the posts are within their purview?

SHRI S. D. MJSRA: I think the question is regarding Punjab. I have said that 15 per cent are recruited through Selection Committees appointed by Government.

SHRI NAFISUL HASAN: May I know why these posts have been excluded from the purview of the Public Service Commission?

SHRI S. D. MISRA: I want notice.

SHRI DEOKINANDAN NARAYAN: May I know whether some training is necessary for these B.D.Os. before their appointment?

SHRI S. D. MISRA: Yes, Sir. After recruitment they are trained.

WHEAT STOCK DAMAGED IN TRANSIT

- *78. SHRI FARIDUL HAQ ANSA-RI: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) whether a consignment of 1,000 tons of wheat shipped to India from the United States of America was damaged in transit by sea: and
- (b) if so, whether the stock of wheat had been insured against loss on the sea?

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): (a) The vessel Portland Trader carrying a quantity of 9,800 long tons of wheat from USA was damaged in the Sulu sea in the Philippines. It is estimated that the damaged quantity of wheat will not be more than 1,300 tons.

(b) No, Sir. It was not insured with any Insurance Co., as the government carry the insurable risk themselves.

SHRI FARIDUL HAQ ANSARI: May I know what would be the amount of loss in money?

DR. P. S. DESHMUKH: It might be in the neighbourhood of Rs. 4 lakhs.

to Questions

SHRI FARIDUL HAQ ANSARI: What is the reason for which this stock was not insured with any Insurance Company? Why did the Government take the risk?

DR. P. S. DESHMUKH: It is the long-standing policy of ihe Government. These foodg;ains which are coming from overseas are not insured at all. There is an Insurance Fund which is collected by Government at varying rates, sometimes Rs. 8/3 and so on, and we have got a balance, in this Fund of Rs. 6:73 crores.

SHRI JASWANT SINGH: I would like to know the cause for this wheat being damaged while in transit.

DR. P. S. DESHMUKH: The flag vessel already mentioned carrying, wheat was reported on 5-1-61 to be in distress and pounding against a: reet in Southern Philippines Sulu sea. The engine-room of the vessel had been flooded and four out of five holds were reported to be leaking. The vessel was subsequently pulled off the reef by salvage tugs and was towed to Puerto Princssa in the Philippines for refuge and survey.

PANDIT S. S. N. TANKHA: May I know whether the wheat shipped from America is the property of the Government of India" during its transit by sea or it is the property of-the American Government?

DR. P. S. DESHMUKH: I would' like to have notice.

INSTITUTE OF PLANT INDUSTRY, INDORB

- *79. SHRI V. V. SARWATE: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) when the control of the Institute of Plant Industry, Indore, in which the Indian Central Cotton

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Committee had a major interest, was transferred to the Government of Madhya Pradesh;

- (b) what were the terms and conditions of his transfer in respect of the property and staff of this Institute;
- (c) whether these terms and conditions were finalised, either before *>r after the transfer:
- (d) if so, whether they have so far been implemented;
- (e) if the answer to part (c) above be in the negative, what are the reasons for this delay, and what steps are proposed to be taken to have them implemented by the Government of Madhya Pradesh;
- (f) whether the Provident Fund Account of the staff of the Institute has been duly transferred; and
- (g) what is the extent of loss of interest suffered by the employees due to the unsettled state of their Provident Fund Account?

THE MINISTER OF AGRICULTURE (DR. P. S. DESHMUKH): (a) The control of the Institute which was being maintained by annual contributions from the former Madhya Bharat Government and Indian Central Cotton Committee was taken over by the Madhya Pradesh Gov-e-nment on 1-4-1957.

- (b) to (d) No question of terms and conditions arose as- the control was taken over without reference to the Central Government. A $de\ jure$ transfer is yet to b_e effected.
- (e) The *de jure* transfer of the assests of the Society which runs the Institute involves certain formalities which have to be completed by the Institute and the State Government. The State Government has ben'n asked to have these formalities complied with.
 - (f) No.

- SHRI V. V. SARWATE: May I know Who is operating or is entitled to operate the Provident Fund of the members of the staff of this Institute?
- Dr. P. S. DESHMUKH: As I have already mentioned, the management of the Institute has been taken over by the Madhya Pradesh Government. I do not know who exactly operates that, but it must be with the consent or the authority of the Madhya Pradesh Government
- SHRI V. V. SARWATE: Is it a fact that the Directors of the Indian Council of Agriculture are considered to be the trustees of this Fund?
- DR. P. S. DESHMUKH: It might very well be, because the Institute was governed by the regulations and by-laws framed by the Society which was registered and according to which this Institute came, into being.
- SHRI V. V. SARWATE: May 1 know whether due to this uncertain state of affairs some members of the staff who have since retired still remain to be paid their provident fund amounts?
- DR. P. S. DESHMUKH: I think there are certain difficulties but we are paying our best attention, and with the co-operation of the Madhya Pradesh Government w_e might be able to do something.

DELHI MILK SCHEME

- •80. SHRI DEOKINANDAN NARA-YAN: Will the Minister of FOOD AND AGRICULTURE be pleased to state:
- (a) what is the extent of the area covered so far by the Delhi Milk Scheme in Delhi;
- (b) what quantity of the demand for milk has so far been met; and
- (c) by what time the entire demand will be met?